

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3854
ANSWERED ON:25.08.2011
PENDING CASES
Ju Dev Shri Dilip Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any provision about rapid hearings and decisions for subjudice cases of senior citizens, disabled, widows and kins of deceased;
- (b) if so, the details thereof;
- (c) the number of cases of such categories pending in various High Courts as on 30th June, 2011, State-wise; and
- (d) the details of pending cases in such Courts during the year 2009 and 2010?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) & (b): Disposal of cases in the courts is within the domain of the judiciary. However, Government has requested all the High Courts to launch a Mission Mode Programme for reduction of pendency in courts from 01.07.2011 to 31.12.2011. The High Courts have also been requested to give priority to disposal of long pending cases pertaining to senior citizens, minors, disabled and other marginalized groups.

(c) & (d): Such information is not being maintained centrally.